

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.126/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Ms. Manaroma Kumari**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> April, 2017, 10.30 A.M**

Name of the Company		Tractors India Pvt.Ltd. -Versus- P.K.Ores Pvt.Ltd.	
Under Section		<b>9</b>	<b>I.B.C</b>
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. RISHAV BANERJEE, ADV
2. MR. SHOUNAK MITRA, ADV
3. MR. ZULFIQAR ALI ALQUADERI, ADV

} Petitioner

Zulfiqar Ali  
Advocate  
13/4/17

1. MS. DEBDOLINA GANGULY
2. MR. AMIT KUMAR MUNURI

} company

fact high court  
Adv  
13/4/17

**ORDER**

Ld. Counsels for the petitioners and the Corporate Debtor are present.

Petitioner proposed the name of Sri Abhijit Jain as IRP. Sri Abhijit Jain has also filed his consent in Form 2 prescribed under the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Sri Abhijit Jain is appointed as I.R.P. He is directed to

proceed in the matter as per the procedure prescribed in the IBC 2016.

List the matter on 01/05/2017.

*Sd/-*  
(Manorama Kumari)  
Member (J)

*Sd/-*  
(Vijai Pratap Singh)  
Member (J)